

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV, (SINGLE BENCH)

ITEM No.415
CP/208/ND/2023

IN THE MATTER OF:

Tej Karan Bajaj	...	Applicant
Versus		
Ansal Properties And Infrastructure Limited	...	Respondent

under Section 73 (4).

Order delivered on 28.05.2024

Coram:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE

PRESENT:

For the Petitioner	: Mr. Ashok Sachdeva, Adv.
For the Respondent	: Mr. P. Nagesh, Senior Advocate, Mr. Abdul Sami, CS Ms. Mahima Shekhawat, Mr. Akshay Sharma, Adv.

ORDER

Ms. Mahima Shekhawat Learned Counsel for the Respondent has submitted that they have served the notice to the applicant about today's hearing date and they have filed affidavit of proof of service. The same is not available on e-portal of this Tribunal. Respondent is directed to approach the Registry and take necessary steps for curing the defects, if any, and get the same be uploaded on e-portal of this Tribunal. Let this matter be posted to 15.07.2024.

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)